

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

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**Subject:- Regarding utilization of the services of the Judicial Officers as Mediators- Both serving and retired.**

**ORDER**

**No.: 1194 of 2025/RG**

**Dated: 21.08.2025**

As a sequel to the recommendation of the Hon'ble Chairman, Mediation and Conciliation Project Committee (MCPC), Hon'ble Supreme Court of India, as conveyed by Secretary MCPC vide his communication dated 30.07.2025 and on the recommendation of the Hon'ble Mediation and Conciliation Committee of this Hon'ble Court as approved by Hon'ble the Chief Justice, **a notice** on the following count is hereby issued for information of all concerned:-

- i. *All serving as well as retired Judicial Officers, who have undergone 40 hours mediation training imparted by MCPC, Supreme Court of India, to show their willingness to do mediations.*
- ii. *Registrar Computers (I.T) shall ensure that instant notice is published on the official website of High Court of J&K and Ladakh and he shall also transmit the notice to the Judicial Officers through Whatsapp.*
- iii. *Member Secretary, J&K/Ladakh Legal Services Authorities shall also publish the instant notice on the Official website of their Legal Service Authorities.*
- iv. *Besides, Coordinator, Main Mediation Centre/ Secretary, Mediation and Conciliation Committee, High Court of J&K and Ladakh shall ensure that:*
  - a) *Serving Judicial Officers are marked matters for mediation after court hours and on holidays only, subject to their willingness.*
  - b) *Names and details of those Judicial Officer Mediators (Serving / Retired), who have completed 25 mediations, are sent to MCPC, Supreme Court of India for three days Capsule Course for their career progression as trainers.*

**By Order.**

  
(M.K Sharma) 21/08/25

**Registrar General (Officiating)**

**Dated: 21.08.2025**

**No.: 45002-46/RG/GS**

**Copy of the above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
..... for kind information of their Lordships.
3. Secretary, Mediation and Conciliation Project Committee, Supreme Court of India, New Delhi for kind information.
4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
5. Director, J&K Judicial Academy, Srinagar;

6. Registrar Rules/Coordinator, Main Mediation Centre/ Secretary, Mediation and Conciliation Committee, High Court of J&K and Ladakh, Srinagar;
7. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
8. Member Secretary, J&K/Ladakh Legal Services Authority;  
..... for information and necessary action.
9. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
10. All Principal District and Sessions Judges, UTs of J&K and Ladakh  
..... for information
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.

  
**Registrar General (Officiating)**